

Sixteenth Loksabha

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Title: Papers laid on the Table of the House by the Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): On behalf of Dr. Harsh Vardhan, I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the years 2014-2015 and 2015-2016.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7384/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): On behalf of Shri S.S. Ahluwalia, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Twelfth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

TWELFTH LOK SABHA

1. Statement No.44 Fourth Session, 1999

[Placed in Library, See No. LT 7385/16/17]

THIRTEENTH LOK SABHA

2. Statement No.36 Twelfth Session, 2003

[Placed in Library, See No. LT. 7386/16/17]

FOURTEENTH LOK SABHA

3. Statement No.26 Eighth Session, 2006
[Placed in Library, See No. LT 7387/16/17]
4. Statement No.31 Ninth Session, 2006
[Placed in Library, See No. LT 7388/16/17]
5. Statement No.28 Tenth Session, 2007
[Placed in Library, See No. LT 7389/16/17]
6. Statement No.27 Twelfth Session, 2007
[Placed in Library, See No. LT 7390/16/17]
7. Statement No.30 Thirteenth Session, 2008
[Placed in Library, See No. LT 7391/16/17]
8. Statement No. 28 Fourteenth Session, 2008
[Placed in Library, See No. LT 7392/16/17]

FIFTEENTH LOK SABHA

9. Statement No.31 Second Session, 2009
[Placed in Library, See No. LT 7393/16/17]
10. Statement No.26 Third Session, 2009
[Placed in Library, See No. LT 7394/16/17]
11. Statement No.26 Fourth Session, 2010

[Placed in Library, See No. LT 7395/16/17]

12. Statement No.25 Fifth Session, 2010

[Placed in Library, See No. LT 7396/16/17]

13. Statement No.25 Sixth Session, 2010

[Placed in Library, See No. LT 7397/16/17]

14. Statement No.22 Seventh Session, 2011

[Placed in Library, See No. LT 7398/16/17]

15. Statement No.23 Eighth Session, 2011

[Placed in Library, See No. LT 7399/16/17]

16. Statement No.22 Ninth Session, 2011

[Placed in Library, See No. LT 7400/16/17]

17. Statement No.21 Tenth Session, 2012

[Placed in Library, See No. LT 7401/16/17]

18. Statement No.19 Eleventh Session, 2012

[Placed in Library, See No. LT 7402/16/17]

19. Statement No.18 Twelfth Session, 2012

[Placed in Library, See No. LT 7403/16/17]

20. Statement No.17 Thirteenth Session, 2013
[Placed in Library, See No. LT 7404/16/17]
21. Statement No.14 Fourteenth Session, 2013
[Placed in Library, See No. LT 7405/16/17]
22. Statement No.13 Fifteenth Session, 2013-14
[Placed in Library, See No. LT 7406/16/17]
- SIXTEENTH LOK SABHA
23. Statement No.12 Second Session, 2014
[Placed in Library, See No. LT 7407/16/17]
24. Statement No.11 Third Session, 2014
[Placed in Library, See No. LT 7408/16/17]
25. Statement No.10 Fourth Session, 2015
[Placed in Library, See No. LT 7409/16/17]
26. Statement No.8 Fifth Session, 2015
[Placed in Library, See No. LT 7410/16/17]
27. Statement No.7 Sixth Session, 2015
[Placed in Library, See No. LT 7411/16/17]
28. Statement No.5 Seventh Session, 2016
[Placed in Library, See No. LT 7412/16/17]
29. Statement No.5 Eighth Session, 2016
[Placed in Library, See No. LT 7413/16/17]
30. Statement No.4 Ninth Session, 2016

[Placed in Library, See No. LT 7414/16/17]

31. Statement No.2 Tenth Session, 2016

[Placed in Library, See No. LT 7415/16/17]

32. Statement No.2 Eleventh Session, 2017

[Placed in Library, See No. LT 7416/16/17]

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) पोर्ट ब्लेयर म्युनिसिपल काउंसिल, पोर्ट ब्लेयर का र्वा 2008-2009 से 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7417/16/17]

(3) दिल्ली पुलिस अधिनियम, 1978 की धारा 148 की उप-धारा (2) के अंतर्गत दिल्ली पुलिस, सहायक पुलिस आयुक्त (वरिष्ठ शोध अधिकारी) भर्ती नियम, 2017, जो 7 जुलाई, 2017 के दिल्ली के राजपत्र में अधिसूचना संख्या एफ.13/20/99/गृह(पी)/स्थापना/1641-1644 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7418/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परोत्तम रूपाला) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) पंजाब एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, चंडीगढ़ के र्वा 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) पंजाब एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, चंडीगढ़ का र्वा 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को

दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7419/16/17]

(3) कंपनी अधिनियम, 1956 की धारा 619 क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) बिहार एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, पटना के वा 2009-2010 से 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) बिहार एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, पटना का वा 2009-2010 से 2011-2012 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7420/16/17]

(5) नाशक कीट और नाशक जीवन अधिनियम, 1914 की धारा 4(घ) के अंतर्गत पादप संघरोध (भारत में आयात का विनियमन) (ए संशोधन) आदेश, 2017, जो 7 जुलाई 2017 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2152(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 7421/16/1]

(6) जम्मू और कश्मीर हार्टिकल्चर प्रोज़्यूस मार्केटिंग एण्ड प्रोसेसिंग कारपोरेशन लिमिटेड, श्रीनगर के वा 1997-98 से 2015-2016 के वार्षिक प्रतिवेदनों तथा लेखापरीक्षित लेखाओं को उसमें उल्लिखित संबंधित लेखा वा की समाप्ति के पश्चात् नौ माह की निर्धारित अवधि भीतर सभा पटल पर न रखे जाने के कारण दर्शाने वाले निम्नलिखित विवरणों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7422/16/1]

(7) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(1) का.आ. 2315(अ) जो 25 जुलाई अक्तूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना के प्रकाशन की तारीख से तीन वा की अवधि के लिए सिटी कम्पोस्ट के विनिर्माताओं, जो उसमें उल्लिखित हैं, जो किसानों को बड़ी मात्रा में सिटी कम्पोस्ट विक्रय करने के लिए अधिकृत किया गया है।

(2) उर्वरक (नियंत्रण) तीसरा आदेश, 2017 जो 8 मई, 2017 के भारत के राजपत्र में अधिसूचना सं. का.आ. 1444(अ) प्रकाशित हुए थे।

(3) का.आ. 1445(अ) जो 8 मई, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना के प्रकाशन की तारीख से तीन वा की अवधि के लिए भारत में आयात किए जाने वाले उर्वरकों के संबंध में विशिष्टताओं, जो उसमें उल्लिखित हैं, को अधिसूचित किया गया है।

- (4) का.आ. 1446(अ) जो 8 मई, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना के प्रकाशन की तारीख से तीन वर्षों की अवधि के लिए भारत में विनिर्मित किए जाने वाले अस्थायी उर्वरक 24-24-0 के संबंध में विशिष्टताएं, अधिसूचित की गई हैं।
- (5) का.आ. 1447(अ) जो 8 मई, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 9 नवम्बर, 1987 की अधिसूचना संख्या का.आ.997(अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7423/16/1

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Ministry of Home Affairs, Sashastra Seema Bal, Combatized Draughtsman Cadre (Group 'B' Posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.153 in Gazette of India dated 1st May, 2017.
- (ii) The Sashastra Seema Bal, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.151 in weekly Gazette of India dated 6th May, 2017.
- (iii) The Ministry of Home Affairs, Sashastra Seema Bal, Group 'B' Combatized Armourer Cadre posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.189 in Gazette of India dated 18th May, 2017.
- (iv) The Sashastra Seema Bal, Combatized Sub-Inspector (General Duty) Group 'B', Non-Gazetted post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.188 in Gazette of India dated 18th May, 2017.
- (v) The Sashastra Seema Bal, Combatized Para-Medical Staff, Group 'B' (Non-Gazetted) posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.186 in Gazette of India dated 17th May, 2017.
- (vi) The Sashastra Seema Bal Combatized Para-Medical Staff Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.185 in Gazette of India dated 16th May, 2017.
- (vii) The Sashastra Seema Bal Combatized Assistant Sub-Inspector (General Duty) Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.183 in Gazette of India dated 16th May, 2017.

- (viii) The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Motor Transport and Mechanic Cadre Posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.155 in Gazette of India dated 1st May, 2017.
- (ix) The Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.184 in Gazette of India dated 16th May, 2017.
- (x) The Sashastra Seema Bal, Combatised Constable (Driver) Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.60 in weekly Gazette of India dated 4th March, 2017.
- (xi) The Sashastra Seema Bal, Combatised Communication Cadre Group 'B' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.171 in Gazette of India dated 8th May, 2017.
- (xii) The Sashastra Seema Bal Group 'A' Combatised (General Duty) Second-In-Command, Deputy Commandant and Assistant Commandant posts, Recruitment Amendment Rules, 2017 published in Notification No. G.S.R.502(E) in Gazette of India dated 23rd May, 2017.
- (xiii) The Sashastra Seema Bal, Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.498(E) in Gazette of India dated 23rd May, 2017.
- (xiv) The Sashastra Seema Bal, Combatised (General Duty) Group 'C' post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.152 in Gazette of India dated 28th April, 2017.
- (xv) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Tradesmen Cadre Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.172 in Gazette of India dated 8th May, 2017.
- (xvi) The Sashastra Seema Bal Combatised Medics Cadre (Non-professional) Group 'B' and 'C' posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.229 in weekly Gazette of India dated 8th July, 2017.
- (xvii) The Ministry of Home Affairs, Sashastra Seema Bal Combatised Inspector (Veterinary) Non-Gazetted Group 'B' Para-Veterinary Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.190 in Gazette of India dated 18th May, 2017.
- (xviii) The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Pioneer Cadre, posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.154 in Gazette of India dated 1st May, 2017.

- (xix) The Sashastra Seema Bal, Group 'A' Combatised Engineering Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.837(E) in Gazette of India dated 5th July , 2017.
- (xx) The Sashastra Seema Bal, Combatised Armourer Cadre (Group 'C' post) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.182 in weekly Gazette of India dated 18th May, 2017.
- (xxi) The Ministry of Home Affairs, Sashastra Seema Bal, Group 'B' Combatised (Non-Gazetted) Para Veterinary Post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.187 in Gazette of India dated 18th May, 2017.

[Placed in Library, See No. LT 7424/16/17]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Assistant Commandant (Official Language), Group 'A' Combatised post, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.933(E) in Gazette of India dated 19th July, 2017.
- (ii) The Border Security Force, Combatised Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.934(E) in Gazette of India dated 19th July, 2017.
- (iii) The Border Security Force, (Combatised Ministerial Cadre) Group 'A', Group 'B' and Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.935(E) in Gazette of India dated 19th July, 2017.

[Placed in Library, See No. LT 7425/16/17]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृणपाल गुर्जर): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) राष्ट्रीय पिछड़ा वर्ग वित्त तथा विकास निगम और सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वा 2017-2018 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7426/16/17]

(2) निःशक्त व्यक्ति अधिकार अधिनियम, 2016 की धारा 100 की उप-धारा (3) के अंतर्गत निःशक्त व्यक्ति अधिकार नियम, 2017 जो 15 जून, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 591(अ) में प्रकाशित हुए थे तथा उनका शुद्धिपत्र जो 21 जुलाई, 2017 की अधिसूचना सं. सा.का.नि.939 (अ) में (केवल हिन्दी संस्करण) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7427/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) भारतीय पशु चिकित्सा परिषद् अधिनियम, 1984 की धारा 66 की उप-धारा (3) के अधीन निम्नलिखित अधिसूचना की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)--

(एक) भारतीय पशु चिकित्सा परिषद् (पशु चिकित्सा महाविद्यालयों और पशु चिकित्सा अर्हता को मान्य दिए जाने और उनकी मान्यता समाप्त किए जाने की प्रक्रिया) नियम, 2017 जो 22 मई, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.489(अ) में प्रकाशित हुए थे।

(दो) सा.का.नि. 456(अ) जो 12 मई, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारतीय पशु चिकित्सा परिषद् नियम, 1985 में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7428/16/17]

(2) राष्ट्रीय डेयरी विकास बोर्ड अधिनियम, 1987 की धारा 48 के अंतर्गत एनडीडीबी (निधि, लेखा और बजट का प्रशासन) (संशोधन) विनियम, 2017 जो 13 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना सं. डीईएल: एनडीडीबी में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7429/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7430/16/17]

- (ii) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7431/16/17]

- (iii) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7432/16/17]

- (iv) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited for the year 2017-2018.

[Placed in Library, See No. LT 7433/16/17]

- (v) Memorandum of Understanding between the BBJ Construction Company Limited and the Department of Heavy Industry for the year 2017-2018.

[Placed in Library, See No. LT 7434/16/17]

- (vi) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7435/16/17]

- (vii) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7436/16/17]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 29 of 2017)-Performance Audit on Competitiveness of BHEL in Emerging Markets, Ministry of Heavy Industries and Public Enterprises under Article 151(1) of the Constitution.

[Placed in Library, See No. LT. 7437/16/17]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) नेशनल इंस्टीट्यूट ऑफ सोशल डिफेन्स, नई दिल्ली के बर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट ऑफ सोशल डिफेन्स, नई दिल्ली के बर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7438/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7439/16/17]

(ii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7440/16/17]

(iii) Memorandum of Understanding between the Madras Fertilizer Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7441/16/17]

- (iv) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7442/16/17]

- (v) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7443/16/17]

- (vi) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7444/16/17]

- (vii) Memorandum of Understanding between the Rashtriya Chemicals Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7445/16/17]

- (viii) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

[Placed in Library, See No. LT 7446/16/17]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2014-2015.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7447/16/17]

(4) A copy of Notification No. G.S.R.1345(E) (Hindi and English versions) published in Gazette of India dated 28th April, 2017 order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif, 2017 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

[Placed in Library, See No. LT 7448/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2017-2018.

[Placed in Library, See No. LT 7449/16/17]